

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1198 OF 2024

Writ Appeal under clause 15 of the Letters Patent against the Order dated 03/10/2024 in W.P.No. 27637 of 2024 on the file of the High Court.

Between:

BAIRY VIVEK, S/o. Bairy Suresh, Age. 33 Years, Occ. Private Services, R/o. 296 Kansas Way, Fremont, CA - 94539, USA, Rep by his SPA BAIRY SURESH, S/o. B. Venkat Raj, Age. 53 years, Occ. NIL, R/o. 3-125/52/5, Plot No. 136, NIN Colony, Boduppal, Hyderabad - 500092

...APPELLANT

AND

1. Consulate General of India, Rep by Consul (Passport and OCI) 540 Arguello Boulevard, San Francisco CA
2. Union of India, Rep by The Ministry of External Affairs, Central Registry, 74 B South Block, New Delhi
3. The Regional Passport Officer, Door No.8-2-215 to 219, Adjacent to Prashant Theatre, Kummarguda, Secunderabad - 500 008

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the final order passed W. P. No. 27637 of 2024, dated 3.10.2024.

Counsel for the Appellant : SRI J.DHEERAJ REDDY

**Counsel for the Respondents: SRI GADI PRAVEEN KUMAR,
Dy. SOLICITOR GEN. OF INDIA**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1198 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.Dheeraj Reddy, learned counsel for the appellant.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for the respondents.

2. This intra court appeal is filed against the order dated 03.10.2024 passed in W.P.No.27637 of 2024 by which the said writ petition preferred by the appellant has been disposed of with a direction to the appellant to comply with the directions contained in the earlier writ petition, namely W.P.No.3368 of 2024, which was filed by the appellant seeking a similar relief.

3. Learned counsel for the appellant, after arguing the matter to some extent, seeks leave of this Court to withdraw the appeal with the liberty to the appellant to

move an application for modification of the order dated 08.02.2024 passed in W.P.No.3368 of 2024.

4. With the aforesaid liberty, the appeal is disposed of as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-B. SATYAVATHI
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Ministry of External Affairs, Union of India, Central Registry, 74 B South Block, New Delhi
2. The Regional Passport Officer, Door No.8-2-215 to 219, Adjacent to Prashant Theatre, Kummarguda, Secunderabad - 500 008
3. One CC to SRI J.DHEERAJ REDDY, Advocate. [OPUC]
4. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
5. Two CD Copies.

BSK

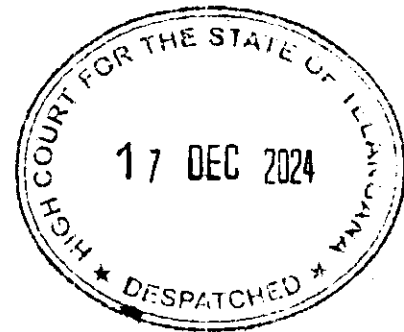
LS

K.P.

HIGH COURT

**HCJ &
JSR,J**

DATED:22/10/2024



JUDGMENT

WA.No.1198 of 2024

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

7 Copies
[Signature]
2/11/24.